

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 360 OF 2017 & IA NO. 376 OF 2018
& IA NO. 445 OF 2018**

Dated: 5th April, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Mr. Rama Shanker Awasthi

... Appellant(s)

Vs.

Bajaj Energy Private Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. A.K. Dubey

Counsel for the Respondent(s) : Mr. Amit Kapoor
Mr. Sanjeev Kr. Singh
Mr. Mayank Bughani
Mr. Upendra Prasad
Mr. Shighra Kumar
Ms. Radhika Seth for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-2

Mr. S. Vallinayagam
Mr. Manish

Mr. C. K. Rai for R-3

ORDER**IA NOs.376 & 445 OF 2018**

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 360 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **23.07.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member